

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3825 of 2020**

Ramdeo Lohra @ Kaka

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Mr. Sardhu Mahto, A.P.P.

02/09.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Sardhu Mahto, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Chhipadohar P.S. Case No. 04/2019 (S.T. No. 39 of 2020).

There was an exchange of firing between the Police personnel and the extremists. One person namely Gaju Bhuiyan was apprehended who had disclosed about the other accused persons.

The petitioner therefore seems to have been implicated on the confession of Gaju Bhuiyan who has already been granted bail by this Court in B.A. No. 7246 of 2019. The petitioner is in custody since 08.11.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-IV, Latehar in connection with Chhipadohar P.S. Case No. 04/2019 (S.T. No. 39 of 2020).

**(R. Mukhopadhyay, J.)**